

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KALUNDRE METALIKS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kalundre Metaliks Private Limited
2.	Date of incorporation of corporate debtor	23 rd August, 2016
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs Registrar of Companies
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51599MH2016PTC285074
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.6, 3rd Floor, Shahviri Building 37/41. R.S. Sapre Marg, Kalbadevi Mumbai Mumbai City Mh 400002 IN
6.	Insolvency commencement date in respect of corporate debtor	4 th August, 2023
7.	Estimated date of closure of insolvency resolution process	31 st January, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Devang Subodh Thakar Registration No: IBBI/IPA-002/IP-N01024/2020-2021/13288
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-11/12, Sardar Patel Soc, Nehru Road, Vile Parle (E), Opp. Adarsh Petrol Station, Mumbai Suburban, Maharashtra 400057 cs.devangthakar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-11/12, Sardar Patel Soc, Nehru Road, Vile Parle (E), Opp. Adarsh Petrol Station, Mumbai Suburban, Maharashtra 400057 cirpkalundre@gmail.com
11.	Last date for submission of claims	18 th August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Kalundre Metaliks Private Limited on 4th August, 2023.

The creditors of Kalundre Metaliks Private Limited, are hereby called upon to submit their claims with proof on or before 18th August 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Devang Subodh Thakar
Interim Resolution Professional of Kalundre Metaliks Private Limited

Date and Place : Mumbai, 07.08.2023